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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010549142026**

\+ O.M.P.(MISC.)(COMM.) 878/2026, I.A. 31439/2026

M/S OM PRAKASH SURINDER MOHAN THROUGH ITS PARTNER MR O P KHULLAR .....Petitioner

Through: Mr. Tarang Gupta and Ms Arpita Raj Gupta, Advs.

versus

AIR FORCE NAVAL HOUSING BOARD .....Respondent

Through: Mr. Yoginder Handoo, Mr. Ashwin Kataria and Mr. Garvit Solanki, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 19.11.2026

1. The present joint petition has been filed under Sections 29A(4) and 29A(5) of the Arbitration and Conciliation Act, 1996[1], seeking extension of the mandate of the learned Sole Arbitrator, Mr. Padam Kant Saxena, Former Additional District and Sessions Judge, Delhi, for completion of the arbitral proceedings and passing of the award.

2. Learned Counsel appearing on behalf of the parties submit that the arbitral proceedings have substantially progressed where the arguments in Package-I stand concluded and the matter has been reserved for the award.

3. Further, arguments in Package-II are underway and are

[1] "Act" hereinafter

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presently listed for further final arguments.

4. It is further submitted that considering the voluminous record and the stage of the proceedings, further time is required for completion of the arbitral proceedings.

5. Considering that the arbitral proceedings are at an advanced stage and in view of the consensus between the parties, this Court finds sufficient cause to allow the present petition.

6. Accordingly, the mandate of the learned Sole Arbitrator is extended by a further period of six months with effect from 08.10.2026 for completion of the arbitral proceedings and passing of the award.

7. The present petition is, accordingly, allowed and stands disposed of in the aforesaid terms. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

NOVEMBER 19, 2026/*gunn*

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